

Retrenchment of the following number of workers has not yet been effected: —

Argada	29
Jarangdih	30
Bhurkunda	112
Kargali	1,633
Giridih	2,010
Talcher	271
Deulbera	60
TOTAL	4,145

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL, 1953.

SECRETARY: Sir, I have to report "to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Industries (Development and Regulation) Amendment Bill, 1953, which has been passed as amended by the House at its sitting held on the 5th May, 1953."

Sir, I lay the Bill on the Table.

PAPERS LAID ON THE TABLE.

CAPITAL AND REVENUE RECEIPTS AND EXPENDITURE OF THE DELHI STATE ELECTRICITY BOARD FOR 1953-54

THE DEPUTY MINISTER FOR PLANNING & IRRIGATION AND POWER (SHRI J. S. L. HATHI) : Sir, I beg to lay on the Table a copy of a Statement of the estimated capital and revenue receipts and expenditure

of the Delhi State Electricity Board for the year 1953-54, as required by sub-section (3) of section 61 of the Electricity (Supply) Act, 1948. [Placed in the Library. See No. S-39/53.]

REPORT OF THE TARIFF COMMISSION ON CONVERSION CHARGES FOR BARS AND RODS AND FAIR RETENTION PRICE OF ELECTRIC FURNACES.

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : Sir, on behalf of the Minister for Commerce and Industry, I beg to lay on the Table a copy each of the following papers, as required by sub-section (2) of section 16 of the Tariff Commission Act, 1951. [Placed in the Library. See No. IV R. 38(4).] : —

- (i) Report of the Tariff Commission on the conversion charges for Bars and Rods and the fair retention price of electric furnace billets produced by the Registered Re-Rollers.
- (ii) Ministry of Commerce and Industry Resolution No. 3-T (2)/51, dated the 22nd April 1953.
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section.

THE DELHI ROAD TRANSPORT AUTHORITY (AMENDMENT) BILL, 1953

SHRI D. P. KARMARKAR: Sir, on behalf of the Deputy Minister for Transport, I beg to move for leave to introduce a Bill to amend the Delhi Road Transport Authority Act, 1950.

MR. DEPUTY CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Road Transport Authority Act, 1950."

The motion was adopted.

SHRI D. P. KARMARKAR: Sir, I beg to introduce the Bill.

THE COMPTROLLER AND AUDITOR-GENERAL (CONDITIONS OF SERVICE) BILL, 1953—continued.

DIWAN CHAMAN LALL (Punjab): Sir, I was saying that this matter should be looked into by the authorities carefully so that every precaution is taken to see that we do not place ourselves in a false position. As I said yesterday, this is not a question of personalities. If it were a question of personality, everyone of us, I have not the slightest doubt, would desire that the present incumbent should continue. He is one of the best Auditors-General that India has produced. Fortunately he does not belong to the I.C.S. At the same time we are also very fortunate in having at the moment one of the best Finance Ministers that we have ever had, but unfortunately he belongs to the I.C.S.

SHRI C. G. K. REDDY: An honourable exception.

SHRI C. D. DESHMUKH: Belonged.

DIWAN CHAMAN LALL: He did belong to the I.C.S.

SHRI C. D. DESHMUKH: That is all right. But I resigned in 1941.

DIWAN CHAMAN LALL: Then we are fortunate in both respects. We have one of the most brilliant and talented men in the Finance Minister and one of the greatest integrity in the Comptroller and Auditor-General at present. That is obvious to everybody, but it is equally obvious, I think, to those who desire that there

should be created no complications with regard to this particular matter, that its echoes will be very strange echoes indeed, if complications are created. It is because of this that I would like my hon. friend to look into this matter most carefully to see that, simple as it may be or not; quite simple as it may be, the right thing is done in the right manner. The points of view that I placed before my hon. friend are simple enough, but there are other aspects that arise out of this matter which I crave your indulgence to place before the House and before my hon. friend. I am, placing all these matters before my hon. friend, as I said, with one objective that he may consider these most carefully in order that neither the Government nor we in this House may be embarrassed by anything happening afterwards which may be wrong or which may lead us into difficulties. Now, if you look at section 148 (4)—you will find that in the Government of India Act also; section 166 (2)—that old section stated as follows in reference to the Comptroller General:

"He shall not be eligible for further office under the Crown in India after he has ceased to hold office."

Now, this particular provision in section 166 (2) of the old Government of India Act has been considered by previous Governments to mean that there should be no extension given to a person holding the office of Auditor-General. That has been the construction put upon it; not only has it been the construction, but acting upon that construction no extension has ever been given to the Auditor-General, because the legal authorities apparently were perfectly well aware and convinced of the fact that as the section stood, it was not possible for the Government of India under the Constitution to extend the term of office of the Auditor-General beyond the period fixed by law. You will notice.....

DR. W. S. BARLINGAY (Maclhya Pradesh): May I remind my hon.